BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 145 of 2024 (SZ)

In the matter of:

Arunkumar Sermakkani,
Krishnagiri District and Ors. ... Applicant(s)

Versus

Union of India,
Rep. by its Secretary,
MoEF & CC,
New Delhi and Ors. ...Respondent(s)

INDEX

S. No.	Date	Description	Page No.
1	26.07.2024	Status Report Filed by 4th Respondent-District Town and Country Planning Office.	1-3
2		Site Inspection Report	4
3	18.11.2022	Housing and Urban Development [UD(2)] Department-G.O.(Ms).No.205	5-6
4	08.03.2006	Communication letter-From Director of Urban Planning, Vellore To District Industrial Center. (Na Ka No-315/2006)	7-9
5	22.05.2018	Communication letter-From Director of Urban Planning, Dharmapuri To Block Development Office, Krishnagiri. (Na Ka No-211/2018)	10-13

6	25.04.2008	Map- Site Plan showing the existing factory buildings alternation with proposed additional construction for “M/s. Indus Tmt Industries Limited”	14-17
7	04.07.2024 10.07.2024	Form IV Issued File No. 1762/2020 KD	18-19

(**Note**: The page numbers are at the top centre of every page)

Through

Dr. D. Shanmuganathan

Standing Counsel of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

DATE : 29.07.2024

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.145 of 2024 (SZ)

In the matter of:

Arunkumar Sermakkani,
Krishnagiri District and Ors ...Petitioners

And

Union Of India,
Rep. by its Secretary,
MOEF & CC,
New Delhi and Ors. ...Respondent(s)

Report filed on behalf of the 4th Respondent

I, K. Shanmugam, aged 58, S/o Late B. Kirubakaran currently discharging my duties as Deputy Director, District Town and Country planning Office, Krishnagiri District, Hosur files the Report as follows:

1. The Applicant filed an application numbered O.A No. 145 of 2024(SZ) before this Hon'ble National Green Tribunal, Southern Zone, first listed on 15.06.2024 praying to close the steel rolling unit (M/s. Indus TMT Industries Limited) run by the 5th Respondent as it is being run without prior environmental clearance under Category 3 (a) of EIA Notification, 2006, and also stated that such is functioning close to a Residential area.

2. It's humbly submitted that on pursuance of the proceedings and based on the allegations made in the Application a site visit was conducted on 03.07.2024 by the Deputy Director of Town and Country Planning, Krishnagiri District.

3. **Location of Industrial building:**

   The said Industrial building of the 5th Respondent was constructed during the year 2018 with Ground floor + 2 floor with a buildup area of 24,939.30 Sqm in SF No. 251/1, 2, 277/1A1, 1A2, 1B1, 1B2, 1C1, 1C2, 1D1, 1D2, 1E1, 1E2, 278/1A2, 1B, 1C, 1D, 285/1A2, 286/1, 2, 4, 5, 6, 7 at Kalukondapalli village and panchayat, Thally panchayat union, Denkanikottai taluk, Krishnagiri District.

4. **Land use of site:**

The above site was in a non-planning area as per Tamil Nadu Town and Country Planning Act, 1971 till 18.11.2022. There after the above site was added with the Hosur New Town Development Area (Planning area). Hosur New Town Development Plan was consented by the Government of Tamil Nadu, vide G. O. Ms No. 205, Housing and Urban development department Dt.18.11.2022.

At present the land use of the above site is Sf no. 251/1, 2, 277/1A1, 1A2, 1B1, 1B2, 1C1, 1C2, 1D1, 1D2, 1E1, 1E2 in General Industrial use zone and Sf no. 278/1A2, 1B, 1C, 1D, 285/1A2, 286/1, 2, 4, 5, 6, 7 in Residential use zone as per Hosur New Town Development Plan, vide G. O. Ms No. 205, Housing and Urban development department Dt.18.11.2022.

5. **Building Plan approval detail**

   1. Industry building plan approved for 6441.21 Sqm of Buildup area by Deputy Director of Town and Country Planning, Vellore region vide roc no. 315/2006, Dt.08.03.2006.
   2. Industry building plan approved for 18498.09Sqm of Buildup area by Deputy Director of Town and Country Planning, Dharmapuri region vide roc no. 211/2018/DR, 22.05.2018.

6. **Site inspection report**

The above site was inspected by Deputy Director of Town and Country Planning, Krishnagiri District on 03.07.2024. Found that the Ground floor + 2 floor buildings were constructed and operating as steel rolling industry. 18.0m wide HT tower line is passing through the site.

15.0m wide Kappakal to Uliveeranapalli panchayat road is abutting as access road to the above site.

Block 1, Block 4 and Block 14 were combined and developed as single Block with contravention of Planning permission.

Industry building with OHT was constructed in size 31.0mX9.0m near to the Block 1. Labour quarters 1 was constructed with size 32.0mX6.0m Ground floor in sf no, 285/1A2. Labour quarters 2 was constructed with size 47.0mX11.50m Ground floor + 2 Floor in sf no, 285/1A2. The above buildings were constructed without planning permission.

Site boundary details:

North: Vacant land and Solar panel of Indus TMT Ltd.
East: Vacant land
South: Existing road, vacant land there after Meenakshi udyog industry and Prime gold industry.
West: Vacant land and Solar panel of Indus TMT Ltd.

7. **Notice -1**

It is found that Block 1, Block 4 and Block 14 were combined and developed as single Block with contravention of Planning permission.

Industry building with OHT was constructed in size 31.0mX9.0m near to the Block 1.

Labour quarters 1 was constructed with size 32.0mX6.0m Ground floor in sf no, 285/1A2. Labour quarters 2 was constructed with size 47.0mX11.50m Ground floor + 2 Floor in sf no, 285/1A2. The above buildings were constructed without planning permission.

Hence, notice – 1 – Form IV – Notice for removal for Compliance of Planning permission in respect of Unauthorized development carried out in contravention of planning permission issued to the Industry, vide roc no. 1762/2024KD, Dt.04.07.2024.

8. I respectfully submit the Hon'ble National Green Tribunal may be pleased to accept this reply and may consider to close the Suo Motu application as not pertinent and not maintainable under Environment (Protection) Act 1986 and thus render justice.

Deputy Director,
District Town and Country Planning Office,
Krishnagiri District, Hosur.

Verification

I, K. Shanmugam, aged 58, S/o Late B. Kirubakaran currently discharging my duties as Deputy Director, District Town and Country planning Office, Krishnagiri District, Hosur do hereby verify that the contents of the report are true to the best of my knowledge and based on the information and reports available with me, I have not suppressed any material facts.

Deputy Director,
District Town and Country Planning Office,
Krishnagiri District, Hosur.

Site inspection report

Proposal:

The Indus TMT Industrial building was constructed during the year 2018 with Ground floor + 2 floor with a buildup area of 24,939.30 Sqm in SF No. 251/1, 2, 277/1A1, 1A2, 1B1, 1B2, 1C1, 1C2, 1D1, 1D2, 1E1, 1E2, 278/1A2, 1B, 1C, 1D, 285/1A2, 286/1, 2, 4, 5, 6, 7 at Kalukondapalli village and panchayat, Thally panchayat union, Denkanikottai taluk, Krishnagiri District.

Report:

The above site was inspected by Deputy Director of Town and Country Planning, Krishnagiri District on 03.07.2024. Found that the Ground floor + 2 floor buildings were constructed and operating as steel rolling industry. 18.0m wide HT tower line is passing through the site.

15.0m wide Kappakal to Uliveeranapalli panchayat road is abutting as access road to the above site.

Block 1, Block 4 and Block 14 were combined and developed as single Block with contravention of Planning permission.

Industry building with OHT was constructed in size 31.0mX9.0m near to the Block 1. Labour quarters 1 was constructed with size 32.0mX6.0m Ground floor in sf no, 285/1A2. Labour quarters 2 was constructed with size 47.0mX11.50m Ground floor + 2 Floor in sf no, 285/1A2. The above buildings were constructed without planning permission.

Site boundary details:

North: Vacant land and Solar panel of Indus TMT Ltd.
East: Vacant land
South: Existing road, vacant land there after Meenakshi udyog industry and Prime gold industry.
West: Vacant land and Solar panel of Indus TMT Ltd.

ABSTRACT

Urban Development – New Town Development Plan – Hosur New Town Development Area – Consent under sub-section (2) of section 24 of Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Publication of Notice of preparation of New Town Development Plan for Hosur New Town Development Area under section 26 of the said Act – Accorded – Orders – Issued.

Housing and Urban Development [UD4(2)] Department

G.O.(Ms).No.205 **Dated:18.11.2022**

சுபகிருது வருடம், கார்த்திகை 2,
திருவள்ளுவர் ஆண்டு 2053.

Read:

1. G.O.(Ms) No.257, Housing and Urban Development Department, dated 22.02.1978.
2. G.O.(Ms).No.782, Housing and Urban Development Department, dated 19.05.1979.
3. G.O.(Ms) No.337, Housing and Urban Development Department, dated 24.04.1984.
4. G.O.(Ms).No.96, Housing and Urban Development Department, dated 29.05.2017.
5. From the Director of Town and Country Planning, letter Na. Ka.No.9569/2012/TCP-7, dated 26.05.2022 and 28.06.2022.

======

ORDER:

In the Government Order third read above, orders were issued for approval of New Town Development Plan for Hosur New Town Development area under section 28 of the Tamil Nadu Town and Country Planning, 1971 (Tamil Nadu Act 35 of 1972).

2. In the Government order fourth read above, orders were issued declaring the inclusion of additional areas in the Hosur New Town Development area under sub-section (4) of section 10 of Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972).

3. In the letter fifth read above, the Director of Town and Country Planning has stated that the New Town Development Plan for the modified Hosur New Town Development Area has been prepared, taking into consideration, the current developments and also future developments and has requested the Government to give consent under sub-section (2) of section 24 of the said Act to the Hosur New Town Development Authority to the publication of a notice of the preparation of the New Town Development Plan for the Hosur New Town Development Area.

4. Under sub-section (2) of section 24 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972), the Governor of Tamil Nadu hereby gives his consent to the Hosur New Town Development Authority to the publication of a notice under section 26 of the said Act, for the preparation of the New Town Development Plan for the Hosur New Town Development Area.

5. The draft New Town Development Plan for the modified Hosur New Town Development Area as consented to by the Government under sub-section (2) of section 24 of the said Act is returned to the Director of Town and Country Planning, and he is requested to acknowledge the receipt of the same. The Director of Town and Country Planning is directed to ensure that the various requirements specified in the said Act and the New Town Development Plan (Preparation, Publication and Sanction) Rules, 1983 are strictly adhered to by the Hosur New Town Development Authority before the New Town Development Plan is re-submitted to the Government for approval under section 28 of the said Act.

(BY ORDER OF THE GOVERNOR)

HITESH KUMAR S. MAKWANA,
PRINCIPAL SECRETARY TO GOVERNMENT.

To
The Director of Town and Country Planning,
Chennai-600107.
The Collector, Krishnagiri District.
The Member Secretary,
Hosur New Town Development Authority, Hosur.
Copy to
The Special Personal Assistant to Hon'ble Minister for
Housing and Urban Development, Chennai-600009.
The Private Secretary to Principal Secretary to Government,
Housing and Urban Development Department,
Chennai-600009.
The Law (Hg&UD)Department, Chennai-600009.
The Housing and Urban Development (OP-1) Department,
Chennai-600 009.
Stock File/Spare Copy.

//FORWARDED BY ORDER//

18/11/22

SECTION OFFICER.
18/11/2022

விடுநர்
திரு பி. மோகன்ராஜ் பி.இ.,
நகர் ஊரமைப்பு துணை இயக்குநர் (பொ)
வேலூர் மண்டலம்,
11, ஆபீசர்ஸ் லைன்,
வேலூர் -1

பெறுநர்
பொது மேலாளர்
மாவட்ட தொழில் மையம்
கிருஷ்ணகிரி.

- -

ந.க.எண். 315/2006 வேம.3 நாள். 8-3-2006.

ஐயா,

பொருள்: நிறுவனம் - கிருஷ்ணகிரி மாவட்டம், தேன்கனிக் கோட்டை வட்டம் தளி ஊராட்சி ஒன்றியம்/ பேரூராட்சி கலுகொண்டபள்ளி கிராமம் - ச.எண். 277/1A,1B,1C,1D,1E, 278/1A(1),1B,1C,1D, 285/1A, 286/1,2,3,4,5,6,7(6)251-ல் 4100 [illegible]பொறி நிறுவனம் அமைக்க அனுமதி வழங்குதல் - தொடர்பாக.

பார்வை: தங்கள் கடிதம் ந.க.எண். 3515/A1/2005 நாள். 31.1.2006.

அனுப்பப்பட்டது
நாள் 8/3/06

....

பார்வையில் கண்ட தங்கள் கடிதத்தில் குறிப்பிட்டுள்ள நிறுவன வரைபடங்கள் பரிசீலிக்கப்பட்டு 1994ம் ஆண்டு ஊராட்சி சட்டத்தில் 160வது பிரிவின்படி தொழிற்சாலைக் கட்டிடங்களை முறைப்படுத்துவதற்காக பிறப்பிக்கப்பட்ட விதி-8 (எ)ன் படி 4100 பரித்திறன் கொண்ட இயந்திரக்கூடத்திற்கு கீழ்க்காணும் நிபந்தனையுடன் ஒப்புதல் வழங்கப்படுகின்றன. அங்கீகரிக்கப்பட்ட வரைபடம் தொ.வ.ப.ந.ஊ.த.இ. எண். 13 அ முதல் 13 எ வரை/2006 என எண்ணிடப்பட்டு இத்துடன் இணைத்து அனுப்பப்படுகிறது.

அலுவலக நகல்.

ஒ/ப

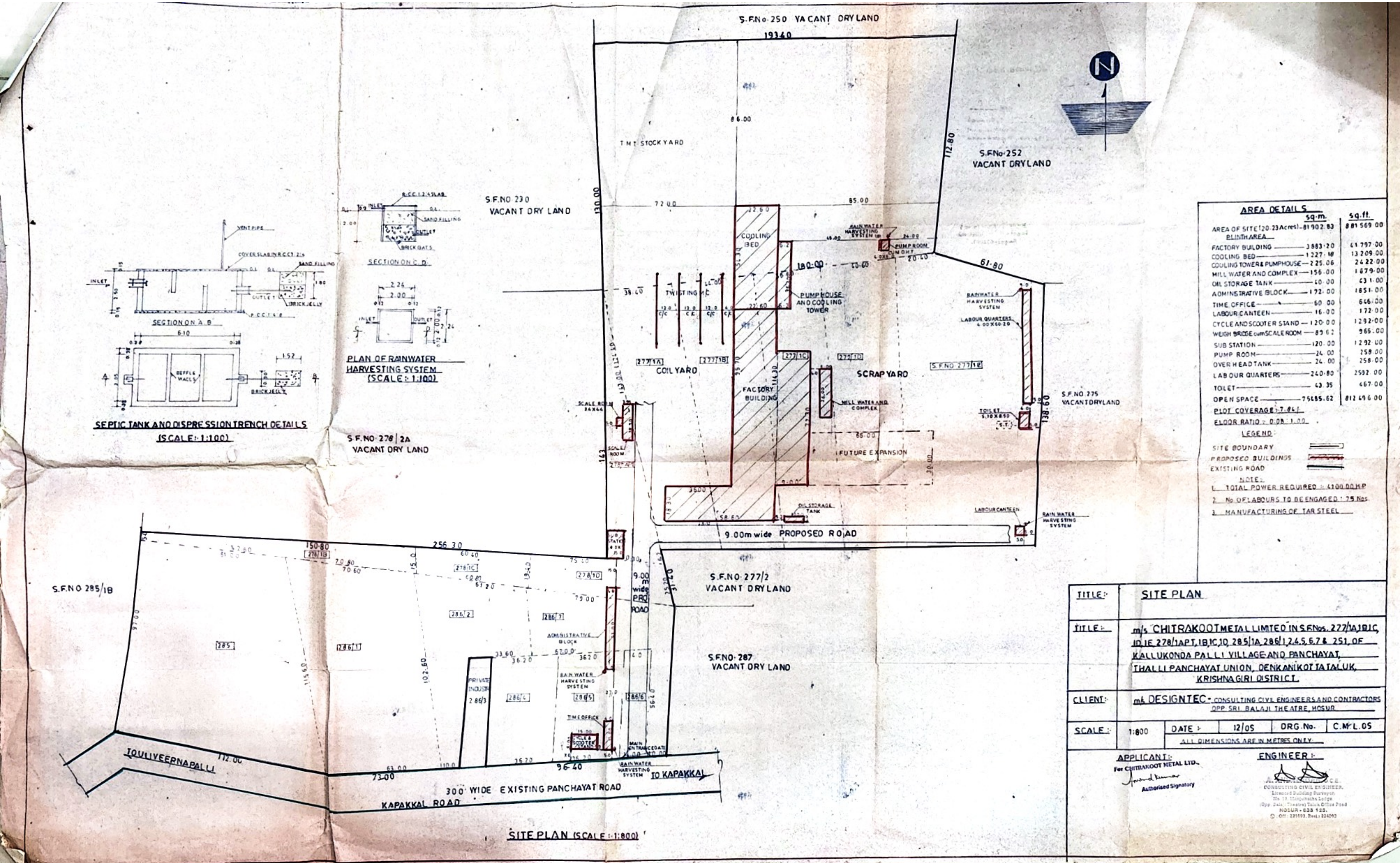
நகர் ஊரமைப்பு துணை இயக்குநர்
8/3

இணைப்பு:
வரைபடங்கள் தொகுப்பு

நிபந்தனை: தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியத்தின் சான்று பெற்ற பின்னரே அனுமதி வழங்கப்பட வேண்டும்.

8/3/2006.

நகல்
சித்ரகோட் மெட்டல் லிமிடெட்
கலுகொண்டபள்ளி கிராமம்,
தளி[illegible], தேன்கனிக்கோட்டை வட்டம்


S.F.No. 250 VACANT DRY LAND
T.M.T STOCK YARD
S.F.No. 252
VACANT DRY LAND
S.F.NO. 230
VACANT DRY LAND
COOLING BED
TWISTING M/C
PUMPHOUSE AND COOLING TOWER
COIL YARD
FACTORY BUILDING
SCRAP YARD
MILL WATER AND COMPLEX
FUTURE EXPANSION
LABOUR QUARTERS
S.F.NO. 275
VACANT DRY LAND
OIL STORAGE TANK
LABOUR CANTEEN
9.00m wide PROPOSED ROAD
S.F.NO. 278/2A
VACANT DRY LAND
S.F.NO. 277/2
VACANT DRY LAND
S.F.NO. 285/1B
S.F.NO. 287
VACANT DRY LAND
ADMINISTRATIVE BLOCK
TIME OFFICE
TOULIVEERNAPALLI
TO KAPAKKAL
300' WIDE EXISTING PANCHAYAT ROAD
KAPAKKAL ROAD
SITE PLAN (SCALE 1:800)
SEPTIC TANK AND DISPRESSION TRENCH DETAILS
(SCALE 1:100)
SECTION ON A-B
SECTION ON C-D
PLAN OF RAINWATER HARVESTING SYSTEM
(SCALE 1:100)
AREA DETAILS
sq.m.
sq.ft.
AREA OF SITE (20.23 Acres) — 81902.83 — 881569.00
PLINTH AREA
FACTORY BUILDING — 3883.20 — 41797.00
COOLING BED — 1227.18 — 13209.00
COOLING TOWER & PUMPHOUSE — 225.06 — 2422.00
MILL WATER AND COMPLEX — 156.00 — 1679.00
OIL STORAGE TANK — 40.00 — 431.00
ADMINISTRATIVE BLOCK — 172.00 — 1851.00
TIME OFFICE — 60.00 — 646.00
LABOUR CANTEEN — 16.00 — 172.00
CYCLE AND SCOOTER STAND — 120.00 — 1292.00
WEIGH BRIDGE cum SCALE ROOM — 89.62 — 965.00
SUB STATION — 120.00 — 1292.00
PUMP ROOM — 24.00 — 258.00
OVER HEAD TANK — 24.00 — 258.00
LABOUR QUARTERS — 240.80 — 2592.00
TOILET — 43.35 — 467.00
OPEN SPACE — 75485.62 — 812496.00
PLOT COVERAGE: 7.84%
FLOOR RATIO: 0.08:1.00
LEGEND
SITE BOUNDARY
PROPOSED BUILDINGS
EXISTING ROAD
NOTE:
1. TOTAL POWER REQUIRED: 4100.00 H.P
2. No OF LABOURS TO BE ENGAGED: 75 Nos
3. MANUFACTURING OF TAR STEEL
TITLE: SITE PLAN
TITLE: m/s CHITRAKOOT METAL LIMITED IN S.F.Nos. 277/1A,1B,1C,1D,1E 278/1A PT,1B,1C,1D, 285/1A, 286/1,2,4,5,6,7 & 251, OF KALLUKONDA PALLI VILLAGE AND PANCHAYAT, THALLI PANCHAYAT UNION, DENKANIKOTTA TALUK, KRISHNAGIRI DISTRICT.
CLIENT: m/s DESIGNTEC - CONSULTING CIVIL ENGINEERS AND CONTRACTORS OPP. SRI. BALAJI THEATRE, HOSUR
SCALE: 1:800
DATE: 12/05
DRG.No. C.M.L.05
ALL DIMENSIONS ARE IN METRES ONLY
APPLICANT:
For CHITRAKOOT METAL LTD.
Authorised Signatory
ENGINEER:
CONSULTING CIVIL ENGINEER.
HOSUR - 635 109.

9

அலுவலக் நகல்

தொ.வ.ப. எண் 13 உ/2006

ந.க. இ6

இவ்வலுவலக -3-2006 தேதிய கடிதம்

ந.க. எண் 315/2006 வேதம 3 ல்

கோரியுள்ளபடி கீழ்க்கண்ட நிபந்தனைகளுக்கு

உட்பட்டு அங்கீகரிக்கப்படுகிறது

நிபந்தனை

தமிழ்நாடு மாசு கட்டுப்பாட்டு வாரியத்தின் சான்று பெற்ற பின்னரே அனுமதி வழங்கப்படவேண்டும்

8/3

துணை இயக்குநர் (ந. ஊ.) (பொ)
வேலூர் மண்டலம்
வேலூர்-632001.

8/3/2006

பதிவு அஞ்சல் ஒப்புகை அட்டையுடன்

அனுப்புநர்
திரு.இரா.வாமவந்தான், பி.இ.,
நகர் ஊரமைப்பு துணை இயக்குநர்.
தருமபுரி மண்டலம்,
83, பிடமனேரி ரோடு,
அப்பாவு நகர்,
தருமபுரி - 636 701.
email-dpirdd@gmail.com

பெறுநர்
வட்டார வளர்ச்சி அலுவலர்.
தளி ஊராட்சி ஒன்றியம்.
கிருஷ்ணகிரி மாவட்டம்.

ந.க.எண்.211/2018/ தம. நாள்:2-2.05.2018.

பொருள். நிறுவனம் - நகர் ஊரமைப்பு துணை இயக்குநர் அலுவலகம் - தருமபுரி மண்டலம் - கிருஷ்ணகிரி மாவட்டம் - தேன்கனிக்கோட்டை வட்டம் - தளி ஊராட்சி ஒன்றியம் - கலுகொண்டப்பள்ளி ஊராட்சி கிராமம், ச.எண்கள்.251/1,2,277/1A1,1A2,1B1,1B2,1C1,1C2,1D1,1D2,1E1,1E2,278/1A2,1B,1C,1D, 285/1A2, 286/1,2,4,5,6,7-ஆகியவற்றில் ஏற்கனவே ஒப்புதல் அளிக்கப்பட்டு நிலையில் இயங்கி வரும் நிறுவன வளாகத்தில் கூடுதல் மனையிட பரப்பு ச.எண்கள். 277/2, 286/3,287/1A1, 287/1A2,1B,ஆகியவற்றையும் சேர்த்து 107700 ச.மீ மனையிட பரப்பில் அமையவுள்ள M/S.INDUS TMT INDUSTRIES LTD கூடுதல் நிறுவன கட்டிடம் கட்டுமானங்களுக்கு திட்ட அனுமதி வழங்குதல் - குறித்து.

பார்வை.

1) மனுதாரர் அவர்களின் Online விண்ணப்பம் எண். 201701002025509 நாள்.06.11.2017
2) நகர் ஊரமைப்பு துணை இயக்குநர் வேலூர் மண்டலம் அவர்கள் கடிதம் ந.க.எண்.315/2006 வேம-3 நாள்.08.03.2006
3) இவ்வலுவலக கடிதம் ந.க.எண்.211/2018தம நாள்.09.02.2018
4) நகர் ஊரமைப்பு ஆணையர், சென்னை-2 அவர்கள் கடிதம் ந.க.எண்.3061/2018/சிபி நாள்.24.04.2018
5) இவ்வலுவலக கடிதம் இதே எண் (I & A Demand charge, Centage Charge & Land Use conversation charge) நாள்.04.05.2018
6) மனுதாரர் நன்னிலை வரி, உள்கட்டமைப்பு மற்றும் அடிப்படை வசதி கட்டணம் மற்றும் நிலப்பயன் மாற்றக் கட்டணம் செலுத்தி பெறப்பட்ட நாள்.14.05.2018
7) அரசாணை எண். 754 ஊரக வளர்ச்சி மற்றும் உள்ளாட்சி துறை நாள் 7.5.1979.
8) அரசாணை எண்.86 வீட்டு வசதி மற்றும் நகர்புற வளர்ச்சி துறை நாள் 28.3.2012.
9) அரசாணை எண்.79 வீட்டு வசதி மற்றும் நகர்புற வளர்ச்சி துறை நாள் 04.05.2017.

கிருஷ்ணகிரி மாவட்டம், தேன்கனிக்கோட்டை வட்டம், தளி ஊராட்சி ஒன்றியம், கலுகொண்டப்பள்ளி ஊராட்சி/கிராமம், ச.எண்கள்.251/1,2, 277/1A1,1A2, 1B1,1B2, 1C1, 1C2, 277/1D1,1D2,1E1,1E2, 278/1A2,1B,1C,1D, 285/1A2, 286/1,2,4,5,6,7-ஆகியவற்றில் ஏற்கனவே ஒப்புதல் அளிக்கப்பட்டு நிலையில் இயங்கி வரும் நிறுவன வளாகத்தில் கூடுதல் மனையிட பரப்பு ச.எண்கள்.277/2, 286/3,287/1A1, 287/1A2,1B,ஆகியவற்றையும் சேர்த்து 107700 ச.மீ மனையிட பரப்பில் அமையவுள்ள M/S.INDUS TMT INDUSTRIES LTD மனைக்கு "A to N" என எல்லையிட்டு மனை வரைபடத்திற்கு ம.வ./ந.ஊ.து.இ(த.ம)எண். 79/2018 என எண்ணிட்டு மனை ஒப்புதலும், அம்மனையில் 18498.09 ச.மீ பரப்பு மற்றும் 7345.20 HP மின் திறன் கொண்ட கூடுதல் கட்டிடத்திற்கு M/S. INDUS TMT INDUSTRIES LTD நிறுவன கட்டிட வரைபடங்களுக்கு ஊராட்சி சட்டப் பிரிவு 112.ன் கீழ் உரிமங்களையும் அனுமதிகளையும் வழங்குவதை தடுப்பதற்கான அல்லது முறைப்படுத்துவதற்கான விதி8(1).ன் கீழ்படியும்

..2

தொழிற்சாலைகளுக்கான சட்டப்பிரிவு 3(1)-ன் கீழ்படியும் மற்றும் அரசாணை எண்.51 நாள்.07.05.1979-ன் படியும் ஊரக வளர்ச்சி மற்றும் உள்ளாட்சி துறை தொ.வ/ந.ஊ.து.இ (கே.ம) எண்.13அ/2016) தொ.வ/ந.ஊ.து.இ(த.ம)எண்.52அ.ஆ.இசு/2018 (This Plan Revises என எண்ணிட்டு தொழில் நுட்ப அனுமதி வழங்கப்படுகிறது.

FSI AREA DETAILS IN SQ.M

Sl.No	Building Details	Ground Floor	First Floor	Total Area
1	Addition in Factory Building	17426.47	-	17426.47
2	Random Shed	810.00	-	810.00
3	Office Building-1	56.85	56.85	113.70
4	Office Building -2	35.36	35.36	70.72
5	Toilet Building	21.06	-	21.06
6	HR Room	26.98	-	26.98
7	Security Office	29.16	-	29.16
	Total Proposed FSI Area			18498.09

மேலும் கிருஷ்ணகிரி மாவட்டம், தேன்கனிக்கோட்டை வட்டம், தளி ஊராட்சி ஒன்றியம், கலுகொண்டப்பள்ளி ஊராட்சி/கிராமம், ச.எண்கள்..251/1,2,277/1A1,1A2, 1B1,1B2, 1C1, 1C2, 277/1D1,1D2,1E1,1E2, 278/1A2,1B,1C,1D, 285/1A2, 286/1,2,4,5,6,7-ஆகியவற்றில் ஏற்கனவே ஒப்புதல் அளிக்கப்பட்டு நிலையில் இயங்கி வரும் நிறுவன வளாகத்தில் கூடுதல் மனையிட பரப்பு ச.எண்கள்.277/2, 286/3,287/1A1, 287/1A2,1B,ஆகியவற்றையும் சேர்த்து 107700 ச.மீ நிலமானது இவ்வலுவலகத்தால் வகைப்படுத்தப்படாத (Unclassified Area) பகுதியில் அமைகிறது என்ற விபரம் தெரிவித்துக் கொள்ளப்படுகிறது.

பார்வை(5 மற்றும் 6)ல் சுட்டிய அரசாணையின் படி இவ்வுத்தேசத்திற்கு உள்கட்டமைப்பு, அடிப்படை வசதிகள் கட்டணம மற்றும் நிலப்பயன் மாற்றக் கட்டணம் முழுத் தொகையும் பெறப்பட்டுள்ளது.

சிறப்பு நிபந்தனைகள்

1) The Project proponent / Applicant shall not commence any activity, excepting fencing of the site and construction of temporary shed for guard, without obtaining environmental clearance under the EIA Notification, 2006 from the State Level Environment impact Assessment Authority or the Ministry of Environment and Forests. Government of India, as applicable to the project, as per the threshold limits. Any Violation from the above requirements is liable for action under section 19 of the Environment (Protection) Act,1986.
2) It is responsibility of the builders to ensure safe bearing capacity of the soil and adequacy of the of the foundations.
3) மத்திய மற்றும் மாநில அரசு துறையிடமிருந்து பெறப்பட்ட தடையின்மை சான்றிதழில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகள் அனைத்தும் கண்டிப்பாக நிவர்த்தி செய்யப்பட வேண்டும்.
4) Planning Permission is issued in accordance with the provisions of the Town and Country Planning Act and the rules made there under and does not cover the structural stability aspects including the safety during the construction which are covered under the Building Rules under the Local bodies Act. Planning Permissions is issued subject to the condition that the applicant /developer and also the architects / Licensed surveyors and the Structural Engineer associated with the development shall ensure that developments shall be structurally sound and adequate safety measures are taken during the process of construction.

-3

5) Applicant should obtain consent from Tamil Nadu Pollution Control Board Under Section 25 of the Water Act 1974 for discharge of sewage.

6) நகர் ஊரமைப்புத் துறை சட்டப்பூர்வமாக தொழில்நுட்ப அனுமதி திட்ட அனுமதி அளிப்பதன் மூலம் விண்ணப்பதாரரின் பேரில் உள்ள நில உரிமையை உறுதிப்படுத்தவில்லை. தொழில் நுட்ப அனுமதி திட்ட அனுமதி அளிப்பதற்கு முன்பு விண்ணப்பதாரரின் விண்ணப்பத்துடன் சமர்ப்பித்த ஆவணங்களில் (கிரையப்பத்திரம் , குத்தகை பத்திரம், பட்டா,தானபத்திரம் பொது, அதிகார பத்திரம் மேலும் பல) விண்ணப்பதாரர் வளர்ச்சி செய்ய உரிமையுள்ளதா என்று மட்டுமே சரிபார்ககப்படுகிறது. அதன் மூலம் முதற்கட்டமாக விண்ணப்பதாரருக்கு வளர்சி செய்ய உரிமை உள்ளதா என்று பார்க்கப்படுகிறது.

சொத்தினை வாங்க விரும்பும் எந்த நபரும், விண்ணப்பதாரருக்கு சொத்தின மீது உள்ள உரிமையை தனியாக உறுதிப்படுத்த கொள்ள வேண்டும். மேலும அதன் மேல் வேறு யாரேனும் தனி நபர் உரிமை கோரினால் அவர்கள் அதனை பொருத்தமான தகுதியுள்ள நீதிமன்றத்தின் முன் தீர்த்துக்கொள்ளலாம். இதனை முடிவு செய்ய நகர் ஊரமைப்புத்துறை பொருத்தமான அமைப்பு அலல.

7) The Provisions in the G.O.(Ms)No.17, Housing and Urban Development (UD4(3) Department dated:05.02.2016 relating to installation and use of solar energy system should be followed.

8) "The Tamil Nadu Government in G.O.Ms.No.112, Housing and Urban Development Department dated:22.06.2017 have approved the Tamil Nadu Real Estate (Regulation & Department) Act 2016. The Promoter has to advertise, Market, book sell or offer for sale. or invite persons to purchase in any manner any plot, apartment or building, as the case may be, in any Real Estate Project or part of it only after registering the Real Estate project with the Real Estate Regulatory Authority"

9) Renewal or Structural Engineer obtained from the local body should be submitted.

10) The Condition given in the Fire Department NOC should be followed.

<u>நிபந்தனைகள</u>

1) உத்தேச நிறுவன உபயோக கட்டுமானத்திற்கு Solar Water heating system அமைக்கப்பட வேண்டும.

2) வரைபடத்தில் உத்தேசிக்கப்பட்டவாறு வாகனம் நிறுத்துமிடம் அந்த பயனுக்காகவே பயன்படுத்தப்பட வேண்டும.

3) மனையில் காட்டப்பட்டுள்ள திறவிடங்கள் அதன்படியே நிலைநிடிறுததபபட வேண்டும்.

4) தற்போது ஒப்புதலளிககப்பட்ட நிறுவன வரைபடத்தில் உள்ளவாறு கட்டுமானங்கள்/இயந்திரங்கள் அமைப்பு மற்றும் திறன் ஆகியவை இருத்தல் வேண்டும். எனினும் இவற்றில் ஏதேனும் மாறுதல் செய்ய உத்தேசிக்கப்படுமாயின் இத்துறையின் முன் ஒப்புதல் பெறபபட வேண்டும்.

5) மழைநீர் சேகரிப்பு வசதிகள் வரைபடத்தில் காட்டப்பட்டுள்ளவாறும், அரசாணை எண்.138, நகராட்சி நிர்வாகம் மற்றும் குநைீர் வழங்கல் துறை நாள்.11.10.2002-ன்படி கட்டிடத்தில் செயல்படுத்தப்பட வேண்டும்.

6) உத்தேச கட்டிடத்தில் இருந்து வெளியேறும் கழிவுநீர் தனியார் வாகனங்கள் மூலம் வெளியேற்றவும். உபயோகிப்போருக்கு பாதுகாக்கப்பட்ட குடிநீர் வசதிகள் மற்றும் இதர தேவைக்கான நீர் வசதிகள் ஆகியவை மனுதாரர் தனது சொநத செலவில் செய்து தர வேண்டும்.

7) மனையில் அமையும் குடிநீர் மேல்நிலைத்தொட்டி மற்றும் கிணறு ஆகியவற்றுகது கொசு தடுப்பு சாதனம பொருத்தப்பட வேண்டும்.

8) உத்தேச கட்டுமானததில் விதிப்படித் தேவையான அளவுக்கு தீ தடுப்பு மற்றும தீயணைப்பு சாதனங்கள் அமைக்கப்பட வேண்டும்.

9) அரசாணை எண்.341நகராட்சி நிர்வாகம் மற்றும் குடிநீர் வழங்கல் (ந.நி.1) துறை. நாள்.03.11.2004-ன்படி செப்டிக் டேங்கில் "U" Trap அமைத்தல் வேண்டும்.

10) சுற்றுச் சூழல் மற்றும் வனத்துரைற அறிவிக்கையின்படி உத்தேச கட்டிடத்திறகு FLY ASH BRICKS மறறும் ஆயவநசயைடள பயன்படுத்தப்பட வேண்டும்.

11) அங்கீகரிக்கப்பட்ட வரைபடத்தின் நகல் (உண்மை நகல்) கட்டுமானம் நடைபெறும்போது அவ்விடத்தில் அனைவருக்கும் தெரியும் வகையில் பலகையில் நிறுவப்பட்டிருக்க வேண்டும்.

12) அரசாணை எண்.255 ஊரக வளர்ச்சி (சி.2) நாள் 18.6.1997-ல் ஊராட்சி கட்டிட விதிகளின்படி நிறுவனக் கட்டிடம் கட்டப்பட வேண்டும்.

13) தீ தடுப்பு மற்றும் மீட்புத் துறையின் விதிமுறைகளுக்கேற்ப தீ தடுப்பு சாதனங்கள் பொருத்தப்பட்டு எப்போதும் தயார் நிலையில் இருத்தல் வேண்டும்.

14) சொத்துரிமை குறித்து மனுதாரரால் கொடுக்கப்பட்ட ஆவணங்களின் அடிப்படையில் இந்நிறுவனத்திற்கு தொழில் நுட்ப அனுமதி வழங்கப்படுகிறது. மேற்படி சொத்துரிமை பிற்காலத்தில் ஏதேனும் சர்ச்சை ஏற்பட்டாலோ அல்லது தவறு என கண்டறியப்பட்டாலோ இத்தொழில் நுட்ப அனுமதி எவ்வித முன் அறிவிப்புமின்றி ரத்து செய்யப்படும் என தெரிவிக்கப்படுகிறது.

15) பார்வை 6-ல் கூட்டிய நிலப்பயன் மாற்றக் கட்டணம் மனையிடப்பரப்பின் Guideline Value-ல; 3% வீதம் ரூ.6,15500/- வசூலிக்கப்பட்டுள்ளது. மேலும் பார்வை -ல் கண்டுள்ள அரசாணையின் படி மனையிடப்பரப்பில் Market Value 3% வீதம் கணக்கிட்டு மீதமுள்ள தொகையை கீழ்கண்ட கணக்கு தலைப்பில் வசூலித்து கொண்ட பின்னர் இறுதி ஒப்புதல் வழங்குமாறு தெரிவித்துக் கொள்ளப்படுகிறது.

<u>Head of Account</u>
0217 – Urban Development
60 – other Urban Development Schemes
800 – Other Receipts
As- Receipts Under Land use conversion charges
(DPC-0217-60-800-AS-0005

மேற்படி, ஒப்புதல் அளிக்கப்பட்ட வரைபடங்கள் பெற்றுக் கொண்டதற்கான ஒப்புகைச்சான்று அனுப்பி வைக்குமாறு கேட்டுக் கொள்ளப்படுகிறது.

இணைப்பு
வரைபடங்கள் - 2 தொகுப்புகள் மட்டும்.

நகர் ஊரமைப்பு துணை இயக்குநர்,
தருமபுரி மண்டலம், தருமபுரி.

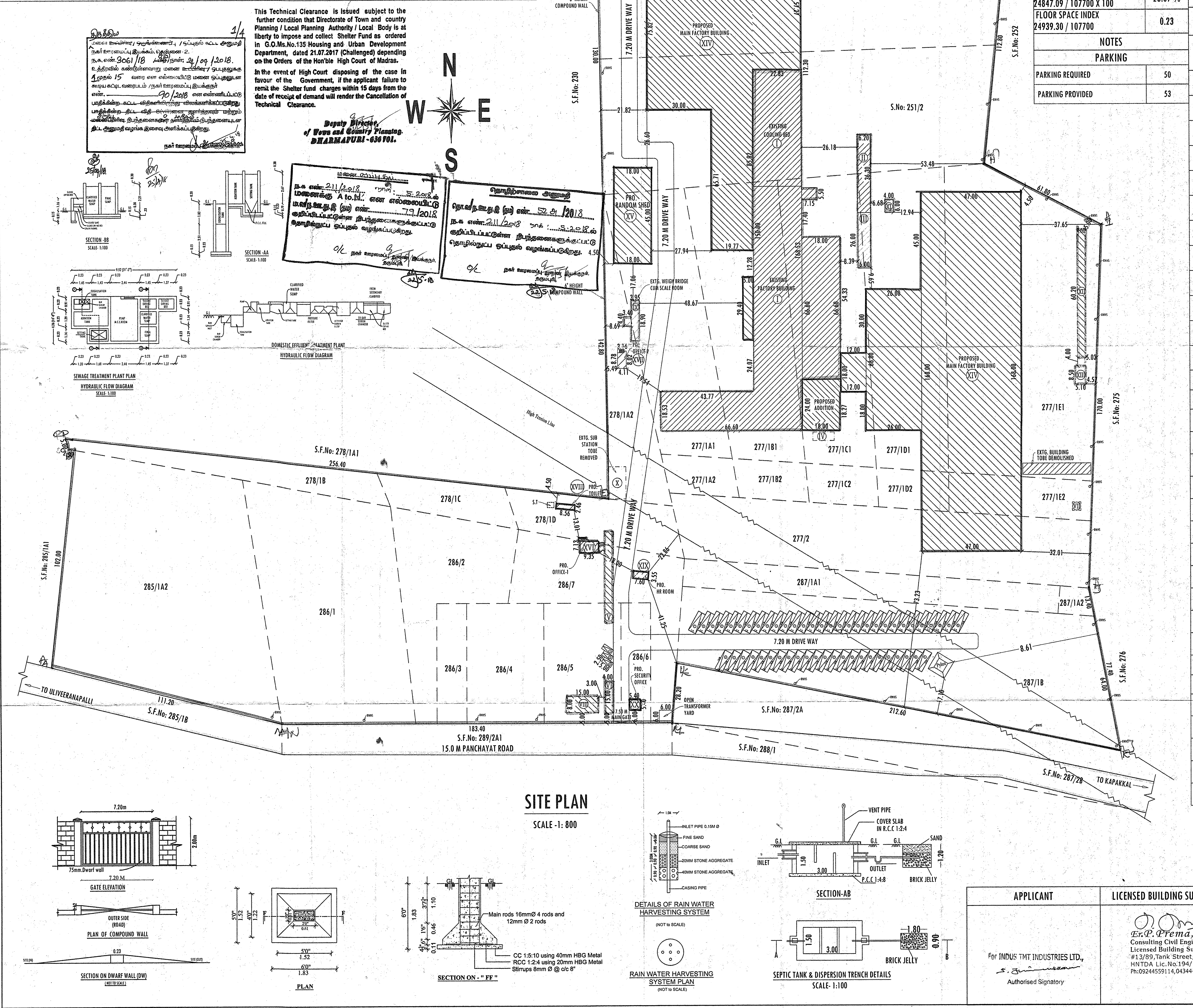
நகல்
M/S. Indus TMT Industries Ltd,
Kappakal road, Uliveeranapalli Village,
Thally road, Hosur-635 114.
Krishnagiri District.

SITE PLAN SHOWING THE EXISTING FACTORY BUILDINGS ALTERATION WITH PROPOSED ADDITIONAL CONSTRUCTION FOR "M/s. INDUS TMT INDUSTRIES LIMITED" IN S.F. No. 251/1, 251/2, 277/1A1, 277/1A2, 277/1B1, 277/1B2, 277/1C1, 277/1C2, 277/1D1, 277/1D2, 277/1E1, 277/1E2, 277/2, 278/1A2, 278/1B, 278/1C, 278/1D, 285/1A2, 286/1, 286/2, 286/3, 286/4, 286/5, 286/6, 286/7, 287/1A1, 287/1A2 & 287/1B AT THALLY ROAD OF KALUKONDAPALLI VILLAGE & PANCHAYAT, THALLY PANCHAYAT UNION, DENKANIKOTTAI TALUK, KRISHNAGIRI DISTRICT. SCALE -1: 800

This Technical Clearance is issued subject to the further condition that Directorate of Town and country Planning / Local Planning Authority / Local Body is at liberty to impose and collect Shelter Fund as ordered in G.O.Ms.No.135 Housing and Urban Development Department, dated 21.07.2017 (Challenged) depending on the Orders of the Hon'ble High Court of Madras.

In the event of High Court disposing of the case in favour of the Government, if the applicant failure to remit the Shelter fund charges within 15 days from the date of receipt of demand will render the Cancellation of Technical Clearance.

Deputy Director, of Town and Country Planning. DHARMAPURI - 636 701.



SITE PLAN
SCALE -1: 800

COLOR INDEX	
SITE BOUNDRY	
EXISTING BUILDINGS	
PROPOSED BUILDINGS	
EXISTING ROAD	

NOTES

PLOT COVERAGE 24847.09 / 107700 X 100	23.07 %
FLOOR SPACE INDEX 24939.30 / 107700	0.23

NOTES

PARKING

PARKING REQUIRED	50
PARKING PROVIDED	53

EXISTING APPROVED AREA DETAILS — SHEET No:1

BLOCK	DESCRIPTION	GROUND FLOOR AREA	REMARKS
FILE No: 315/2006, ROC No: 13அ, 13ஆ, 13இ, 13ஈ, 13உ, 13ஊ, 13எ/2006, DATED: 08/03/2006			
I	FACTORY BUILDING	3883.20	
I	COOLING BED	1227.18	
II	COOLING TOWER & PUMP HOUSE	225.06	LOCATION CHANGED
III	MILL WATER AND COMPLEX	156.00	LOCATION CHANGED
IV	OIL STORAGE TANK	40.00	NOT CONSTRUCTED
V	ADMINISTRATIVE BLOCK	172.00	NOT CONSTRUCTED
VI	TIME OFFICE	60.00	NOT CONSTRUCTED
VII	LABOUR CANTEEN	16.00	NOT CONSTRUCTED
VIII	CYCLE AND SCOOTER STAND	120.00	NOT CONSTRUCTED
IX	WEIGH BRIDGE CUM SCALE ROOM	89.62	
X	SUB STATION	120.00	NOT CONSTRUCTED
XI	PUMP ROOM	24.00	LOCATION CHANGED
XI	OVER HEAD TANK	24.00	LOCATION CHANGED
XII	LABOUR QUARTERS	240.80	NOT CONSTRUCTED
XIII	TOILET	43.35	NOT CONSTRUCTED
	TOTAL EXISTING APPROVED AREA	6441.21	

PROPOSED AREA DETAILS

BLOCK	PARTICULARS	S.MT	S.FT
XIV	PLINTH AREA OF PRO. ADDITION IN FACTORY BUILDING-GF	17426.47	187577.04
XV	PLINTH AREA OF PRO. RANDOM SHED - GF	810.00	8718.77
XVI	PLINTH AREA OF PRO. OFFICE -1 - GF	56.85	611.93
XVI	PLINTH AREA OF PRO. OFFICE -1 - FF	56.85	611.93
XVII	PLINTH AREA OF PRO. OFFICE -2 - GF	35.36	380.61
XVII	PLINTH AREA OF PRO. OFFICE -2 - FF	35.36	380.61
XVIII	PLINTH AREA OF PRO. TOILET - GF	21.06	226.69
XIX	PLINTH AREA OF PRO. HR ROOM - GF	26.98	290.41
XX	PLINTH AREA OF PRO. SECURITY OFFICE - GF	29.16	313.88
	PRO. PLINTH AREA - GF	18405.88	198119.33
	PRO. PLINTH AREA - FF	92.21	992.54

AREA DETAILS

PARTICULARS	S.MT	S.FT
AREA OF THE SITE AS PER DOCUMENT- (26.75 Acres)	108253.36	1165229.97
AREA OF THE SITE AS PER PATTA	107700.00	1159273.65
AREA FOR CONSIDERATION	107700.00	1159273.65
PLINTH AREA OF EXTG. BUILDINGS	5629.06	60590.72
PLINTH AREA OF PRO. BUILDINGS	18498.09	199111.87

APPLICANT	LICENSED BUILDING SURVEYOR	STRUCTURAL ENGINEER	ARCHITECT
For INDUS TMT INDUSTRIES LTD., Authorised Signatory	Er.P. Prema, D.C.E., Consulting Civil Engineer & Licensed Building Surveyor #13/89, Tank Street, Hosur HNTDA Lic.No.194/98-99 Ph:09244559114,04344-648987	Er. A. Harikumar, M.E.(Struct), AMIE, LMISTE, A.I.V., Structural Eng. / Chartered Eng. / Consulting Civil Eng. Licensed Building Surveyor, HNTDA LIC. No. 289/14, # 6G, CIVIL TEC 1st Flr, Tank Street, HOSUR - 635 109. Contact : 9524320261, 9444935817 E-mail: civiltec261@gmail.com	K. NAVANEETHAKUMAR, B.Arch Licensed Building Surveyor, HNTDA Lic. No: 264 B3/2, Bagalur Housing Board HOSUR-635 109 Mob:9042034789,9994237894

SHEET No:2

PLAN SHOWING THE EXISTING FACTORY BUILDINGS ALTERATION WITH PROPOSED ADDITIONAL CONSTRUCTION FOR "M/s. INDUS TMT INDUSTRIES LIMITED" IN S.F. No. 251/1, 251/2, 277/1A1, 277/1A2, 277/1B1, 277/1B2, 277/1C1, 277/1C2, 277/1D1, 277/1D2, 277/1E1, 277/1E2, 277/2, 278/1A2, 278/1B, 278/1C, 278/1D, 285/1A2, 286/1, 286/2, 286/3, 286/4, 286/5, 286/6, 286/7, 287/1A1, 287/1A2 & 287/1B AT THALLY ROAD OF KALUKONDAPALLI VILLAGE & PANCHAYAT, THALLY PANCHAYAT UNION, DENKANIKOTTAI TALUK, KRISHNAGIRI DISTRICT.

2/4

திருத்திய

மனை உட்பிரிவு / ஒருங்கிணைப்பு / ஒப்புதல் கட்டட அனுமதி
நகர் ஊரமைப்பு இயக்கம், சென்னை-2.
ந.க. எண். 3061/18 பிஇ/நாள்: 24/04/18.
உத்தரவில் கண்டுள்ளவாறு மனை உட்பிரிவு / ஒப்புதலுக்கு
1 முதல் 15 வரை என எல்லையிட்டு மனை ஒப்புதலுடன்
கூடிய கட்டிட வரைபடம் / நகர் ஊரமைப்பு இயக்குநர்
எண். 90/2018. என எண்ணிடப்பட்டு
~~பாதிக்கின்ற கட்டட விதிகளிலிருந்து விலக்களிக்கப்படுகிறது~~
~~பாதிக்கின்ற திட்ட விதி 8(vii)னை தளர்த்தவும் மற்றும்~~
மனைப்பிரிவு நிபந்தனைகளை தளர்த்தவும் நிபந்தனையுடன்
திட்ட அனுமதி வழங்க இசைவு அளிக்கப்படுகிறது.

நகர் ஊரமைப்பு இயக்குநருக்காக.

24/04/18

25/4/18

தொழிற்சாலை அனுமதி

தொ.வ/ந.ஊ.து.இ (தும) எண் 52/2018
ந.க எண்: 211/2018 நாள் ....5.2018ல்
குறிப்பிடப்பட்டுள்ள நிபந்தனைகளுக்குட்பட்டு
தொழில்நுட்ப ஒப்புதல் வழங்கப்படுகிறது.

O/C நகர் ஊரமைப்பு துணை இயக்குநர்.
தருமபுரி.

This Technical Clearance is issued subject to the further condition that Directorate of Town and country Planning / Local Planning Authority / Local Body is at liberty to impose and collect Shelter Fund as ordered in G.O.Ms.No.135 Housing and Urban Development Department, dated 21.07.2017 (Challenged) depending on the Orders of the Hon'ble High Court of Madras.

In the event of High Court disposing of the case in favour of the Government, if the applicant failure to remit the Shelter fund charges within 15 days from the date of receipt of demand will render the Cancellation of Technical Clearance.

Deputy Director,
of Town and Country Planning,
DHARMAPURI - 636701.

REFERENCE		
REF. ID	DESCRIPTIONS	SIZES
D1	DOOR	1.00 X 2.13
D2	DOOR	0.76 X 2.13
W	WINDOW	2.44 X 1.22
W1	WINDOW	1.22 X 1.22
W2	WINDOW	0.76 X 0.76
V1	VENTILATOR	0.91X 0.61

Power Details

S.No:	MACHINERIES NAME	H.P.	Nos.	TOTAL H.P.
1	Intermediate DC. Motor	740.00	1	740.00
2	Inter DC Blower	12.50	1	12.50
3	Stand 1.DC Motor	400.00	1	400.00
4	Stand 1.DC Motor Blower	7.50	1	7.50
5	Stand 2.DC Motor	335.00	1	335.00
6	Stand 2.DC Motor Blower	10.00	1	10.00
7	Stand 3.DC Motor	335.00	1	335.00
8	Stand 3.DC Motor Blower	10.00	1	10.00
9	Stand 4.DC Motor	335.00	1	335.00
10	Stand 4.DC Motor Blower	10.00	1	10.00
11	Stand 5.DC Motor	335.00	1	335.00
12	Stand 5.DC Motor Blower	10.00	1	10.00
13	Stand 6.DC Motor	335.00	1	335.00
14	Stand 6.DC Motor Blower	10.00	1	10.00
15	Stand 7.DC Motor	335.00	1	335.00
16	Stand 7.DC Motor Blower	10.00	1	10.00
17	Stand 8.DC Motor	335.00	1	335.00
18	Stand 8.DC Motor Blower	10.00	1	10.00
19	Pre-Pinch DC Motor	54.00	1	54.00
20	Pre-Pinch DC Motor Blower	0.50	1	0.50
21	Post-Pinch DC Motor	54.00	1	54.00
22	Post-Pinch DC Motor Blower	0.50	1	0.50
23	Flying Shear DC Motor	292.00	1	292.00
24	Flying Shear DC Motor Blower	10.00	1	10.00
25	Tail Breaker DC Motor-1	54.00	1	54.00
26	Tail Breaker DC Motor Blower-1	0.50	1	0.50
27	Tail Breaker DC Motor-2	54.00	1	54.00
28	Tail Breaker DC Motor Blower-2	0.50	1	0.50
29	Roughing Mill Motor	1500.00	1	1500.00
30	Pusher Motor	60.00	1	60.00
31	Pusher Conveyer	15.00	1	15.00
32	Injector Motor	15.00	1	15.00
33	Injector Trally	1.00	1	1.00
34	Hydraulic Pump	7.50	2	15.00
35	Air Compressor	20.00	1	20.00
36	TMT Water Pump	180.00	3	540.00
37	Shifter Pump	15.00	3	45.00
38	Mill Water Pump	40.00	3	120.00
39	Cooling Tower	15.00	2	30.00
40	TMT AC Pinch Roll	25.00	3	75.00
41	AC Pinch Roll	25.00	2	50.00
42	Roller Table-1	15.00	1	15.00
43	Roller Table-2	15.00	2	30.00
44	Y- Table	15.00	4	60.00
45	Pulvaniser	100.00	2	200.00
46	Crusher	10.00	2	20.00
47	Chain Conveyor	3.00	2	6.00
48	Roughing Oil Pump	7.50	2	15.00
49	Intermediate Oil Pump	7.50	2	15.00
50	Continiuous Stand DC 1-4 Oil Pump	7.50	2	15.00
51	Continiuous Stand DC 5-8 Oil Pump-1	7.50	2	15.00
52	Flying Shear Oil Pump	5.00	1	5.00
53	Twin Channel Cooling Water Pump	5.00	1	5.00
54	Right Side Cold Shear Machine	30.00	1	30.00
55	Left Side Cold Shear Machine	60.00	1	60.00
56	Cooling Bed Conveyor	7.50	14	105.00
57	Lathe Machine	7.50	1	7.50
58	Lathe Machine	5.00	3	15.00
59	Lathe Machine	3.00	2	6.00
60	Shaper Machine Big	5.00	1	5.00
61	Shaper Machine Small	5.00	1	5.00
62	Mill Crane Hoist	20.00	1	20.00
63	Mill Crane Trolly	3.50	1	3.50
64	Long Travel	4.00	2	8.00
65	Work Shop Crane Hoist	20.00	1	20.00
66	Trolly	3.50	2	7.00
67	Long Travel	6.80	2	13.60
68	Ingot Yard Crane Hoist	20.00	1	20.00
69	Long Travel	6.80	2	13.60
70	Cooling Fan	3.00	8	24.00
71	Trolly	4.00	1	4.00
72	I) Continiuous	100.00	1	100.00
	II) Ac Blower	3.00	1	3.00
	III) Oil Pump	0.50	1	0.50
73	I) Cobble shear DC Motor	25.00	1	25.00
	II) Oil pump	0.50	1	0.50
	III) AC blower	3.00	1	3.00
74	Blower Motor ID	60.00	1	60.00
75	Furnace Blower	100.00	1	100.00
76	Top Conveyor	10.00	1	10.00
77	Bending m/c center conveyor	10.00	2	20.00
78	I) Bending m/c Bottom Conveyor	10.00	3	30.00
	II) Bending m/c Bottom Conveyor	7.50	1	7.50
79	I) Chain Conveyor	10.00	3	30.00
	II) Chain Conveyor	7.50	1	7.50
80	I) Kick off Bottom Conveyor	7.50	1	7.50
	II) Kick off Bottom Conveyor	10.00	2	20.00
81	Kick off Motor	10.00	3	30.00
82	I)Bending MC	20.00	1	20.00
	II) Bending MC	15.00	1	15.00
83	Storge Set 1 EOT	10.00	1	10.00
84	Strg Set EOT	31.50	1	31.50
85	Bending m/c Screw Compressor	25.00	1	25.00
86	Screw compressor	50.00	1	50.00
87	Screw compressor	30.00	1	30.00
88	Bending m/c Piston Compressor	15.00	2	30.00
89	Plate Cutting m/c	15.00	1	15.00
	TOTAL POWER IN H.P.			7345.20 HP
	No. OF WORKERS			220.00
	90.Genset - 160 KVA			

AREA DETAILS

PARTICULARS	S.MT	S.FT
PLINTH AREA OF EXTG. MAIN FACTORY BUILDING	6179.76	66494.22
PLINTH AREA OF PRO. MAIN FACTORY BUILDING	16308.57	175480.21
PLINTH AREA OF PRO. RANDOM SHED	810.00	8715.60

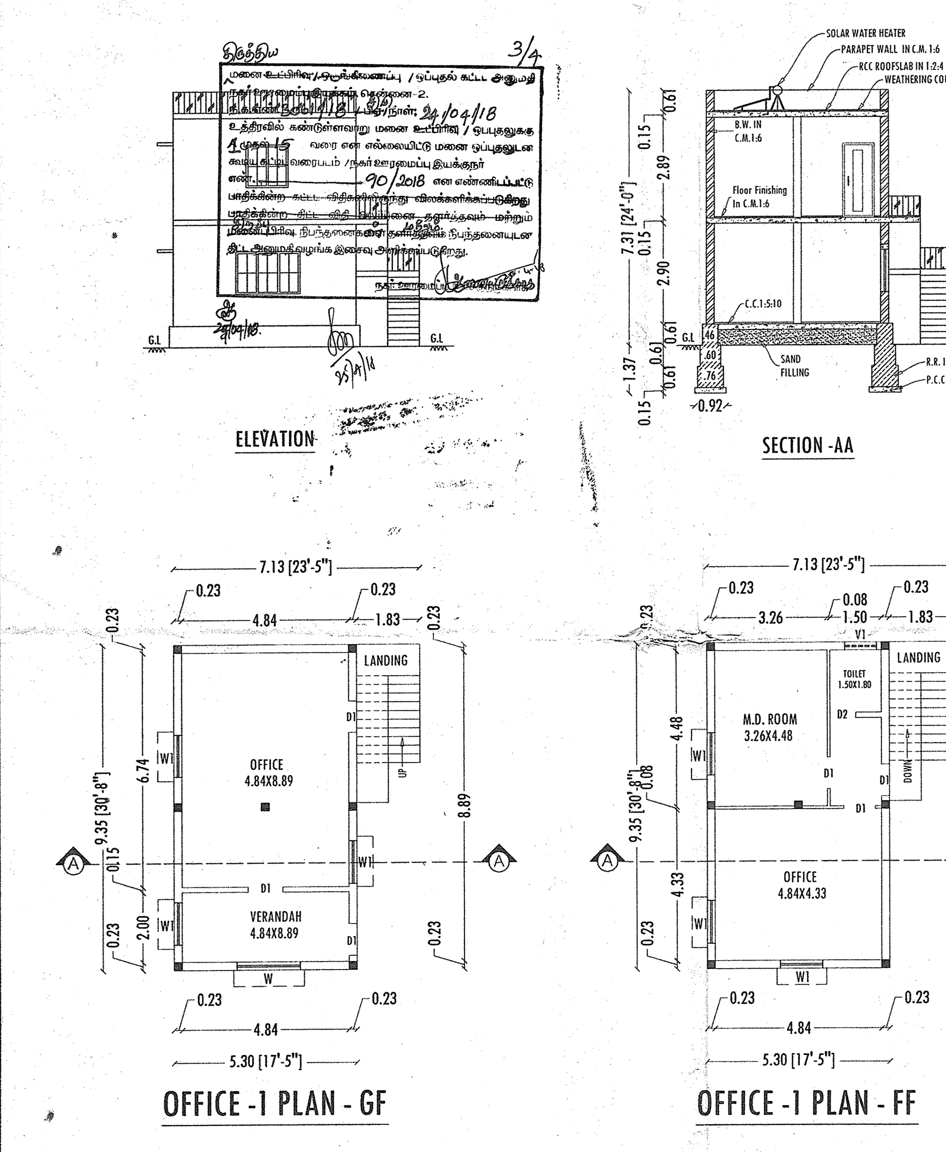
APPLICANT	LICENSED BUILDING SURVEYOR
For INDUS TMT INDUSTRIES LTD., Authorised Signatory	Er.P. Prema, D.C.E., Consulting Civil Engineer & Licensed Building Surveyor #13/89, Tank Street, Hosur HNTDA Lic.No.194/98-99 Ph:09244559114, 04344-648987
STRUCTURAL ENGINEER	**ARCHITECT**
Er. A. Harikumar, M.E.(Struct), AMIE, LMISTE, A.I.V., Structural Eng. / Chartered Eng. / Consulting Civil Eng. Licensed Building Surveyor, HNTDA LIC. No. 289/14, # 6G, CIVIL TEC 1st Flr, Tank Street, HOSUR - 635 109. Contact : 9524320261, 9444935817 E-mail: civiltec261@gmail.com	K. NAVANEETHAKUMAR, B.Arch Licensed Building Surveyor, HNTDA Lic. No: 264 B3/2, Bagalur Housing Board HOSUR-635 109 Mob: 9042034789, 9994237894

MAIN FACTORY BUILDING PLAN

EXISTING & PROPOSED BUILDING

SHEET No:3

PLAN SHOWING THE EXISTING FACTORY BUILDINGS ALTERATION WITH PROPOSED ADDITIONAL CONSTRUCTION FOR "M/s. INDUS TMT INDUSTRIES LIMITED" IN S.F. No. 251/1,251/2, 277/1A1, 277/1A2, 277/1B1, 277/1B2, 277/1C1,277/1C2, 277/1D1, 277/1D2, 277/1E1, 277/1E2, 277/2, 278/1A2, 278/1B, 278/1C, 278/1D, 285/1A2, 286/1, 286/2, 286/3, 286/4, 286/5, 286/6, 286/7, 287/1A1, 287/1A2 & 287/1B AT THALLY ROAD OF KALUKONDAPALLI VILLAGE & PANCHAYAT, THALLY PANCHAYAT UNION, DENKANIKOTTAI TALUK, KRISHNAGIRI DISTRICT.



தொழிற்சாலை அனுமதி

தொ.வ/ந.ஊ.து.இ (மு) எண்: 52 இ/2018

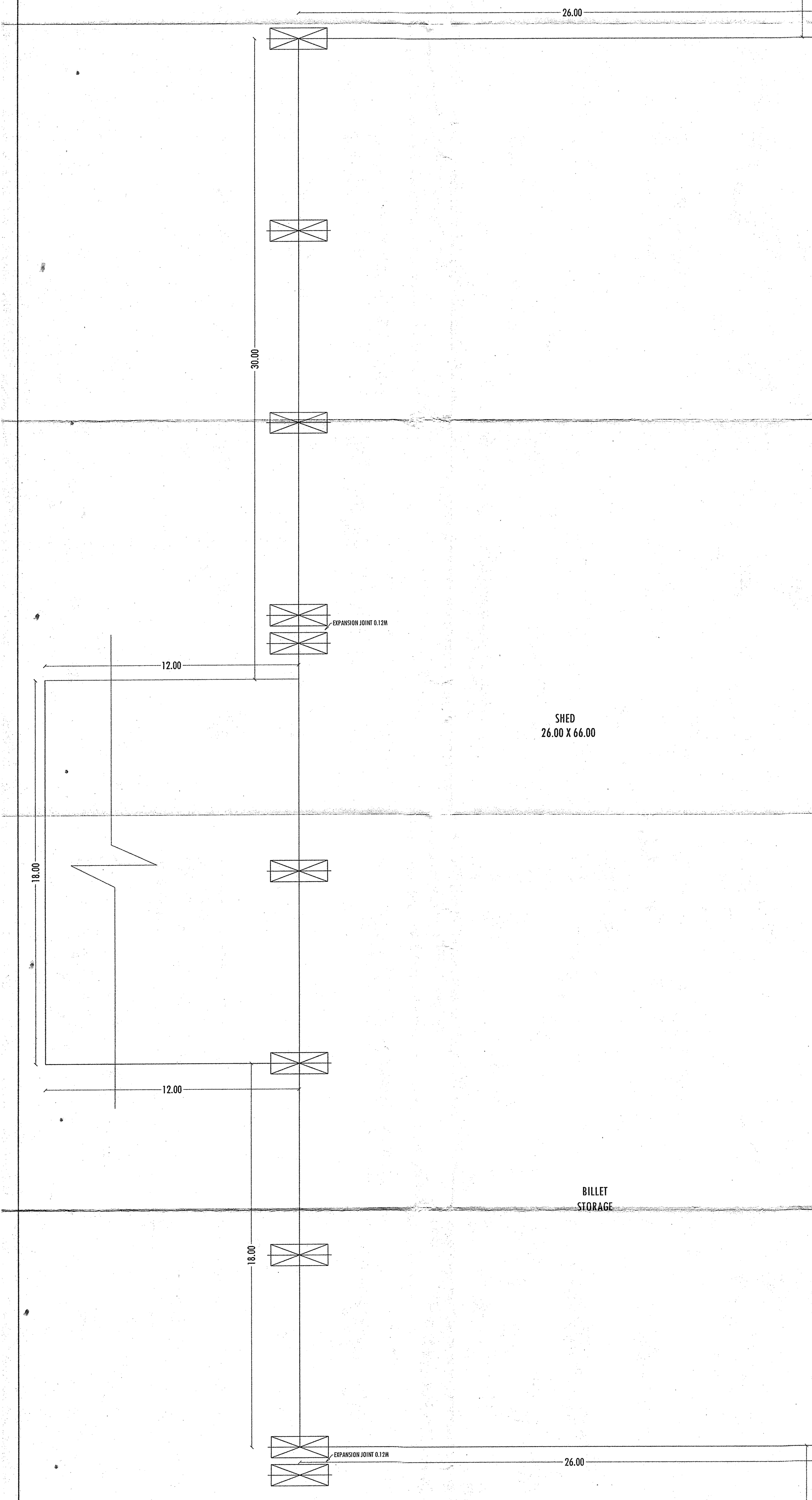
ந.க எண்: 211/2018 நாள்: 5.2.2018 ல் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளுக்குட்பட்டு தொழில்நுட்ப ஒப்புதல் வழங்கப்படுகிறது.

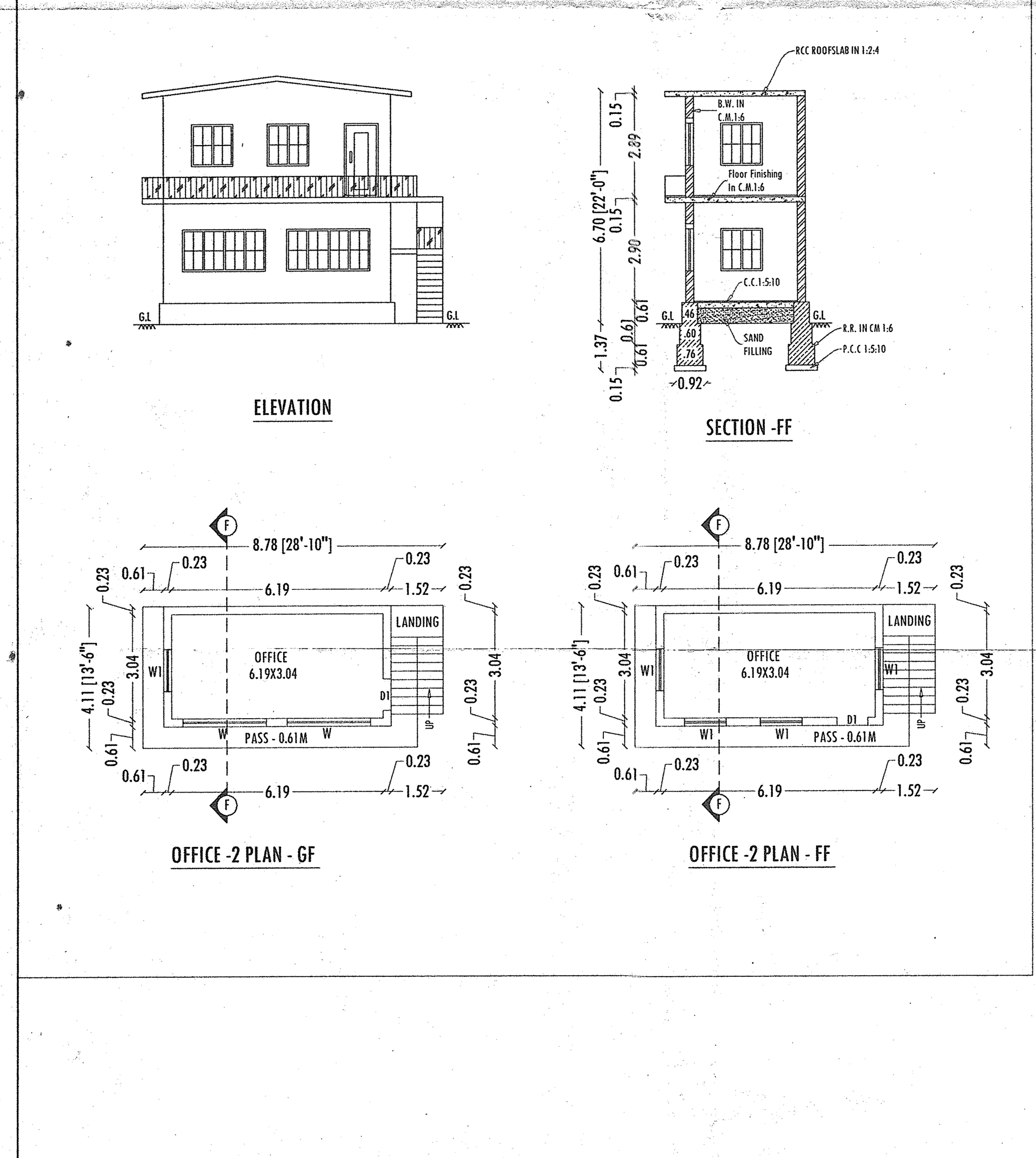
நகர் ஊரமைப்பு துணை இயக்குநர், தருமபுரி.

This Technical Clearance is issued subject to the further condition that Directorate of Town and country Planning / Local Planning Authority / Local Body is at liberty to impose and collect Shelter Fund as ordered in G.O.Ms.No.135 Housing and Urban Development Department, dated 21.07.2017 (Challenged) depending on the Orders of the Hon'ble High Court of Madras.

In the event of High Court disposing of the case in favour of the Government, if the applicant failure to remit the Shelter fund charges within 15 days from the date of receipt of demand will render the Cancellation of Technical Clearance.

Deputy Director,
of Town and Country Planning,
DHARMAPURI - 636 701.





PROPOSED MAIN FACTORY BUILDING PLAN

REFERENCE

REF. ID	DESCRIPTIONS	SIZES
D1	DOOR	1.00 X 2.13
D2	DOOR	0.76 X 2.13
W	WINDOW	2.44 X 1.22
W1	WINDOW	1.22 X 1.22
W2	WINDOW	0.76 X 0.76
V1	VENTILATOR	0.91X 0.61

AREA DETAILS

PARTICULARS	S.MT	S.FT
PLINTH AREA OF EXTG. MAIN FACTORY BUILDING	6179.76	66494.22
PLINTH AREA OF PRO. MAIN FACTORY BUILDING	16308.57	175480.21

APPLICANT

For INDUS TMT INDUSTRIES LTD.,
Authorised Signatory

LICENSED BUILDING SURVEYOR

Er.P.Prema, D.C.E.,
Consulting Civil Engineer & Licensed Building Surveyor
#13/89, Tank Street, Hosur
HNTDA Lic.No.194/98-99
Ph:09244559114,04344-648987

STRUCTURAL ENGINEER

Er. A. Harikumar, M.E.(Struct), AMIE, LMISTE, A.I.V.,
Structural Eng. / Chartered Eng. / Consulting Civil Eng.
Licensed Building Surveyor, HNTDA
LIC. No. 289/14, # 6G, CIVIL TEC
1st Flr, Tank Street, HOSUR - 635 109.
Contact : 9524320261, 9444935817
E-mail: civiltec261@gmail.com

ARCHITECT

K.NAVANEETHAKUMAR, B.Arch
Licensed Building Surveyor, HNTDA Lic. No: 264
B 3/2, Bagalur Housing Board
HOSUR-635 109
Mob:9042034789,9994237894

SHEET No:4

This Technical Clearance is issued subject to the further condition that Directorate of Town and country Planning / Local Planning Authority / Local Body is at liberty to impose and collect Shelter Fund as ordered in G.O.Ms.No.135 Housing and Urban Development Department, dated 21.07.2017 (Challenged) depending on the Orders of the Hon'ble High Court of Madras.

In the event of High Court disposing of the case in favour of the Government, if the applicant failure to remit the Shelter fund charges within 15 days from the date of receipt of demand will render the Cancellation of Technical Clearance.

Deputy Director,
of Town and Country Planning
DHARMAPURI - 636 701.

தொழில்நுட்ப அனுமதி

தொ.ஏ/ந.ஊ.ந.இ (தம) எண் 52 /2018

ந.க எண் 211/2018 நாள் .5.2018ல்

குறிப்பிடப்பட்டுள்ள நிபந்தனைகளுக்குட்பட்டு

தொழில்நுட்ப ஒப்புதல் வழங்கப்படுகிறது.

O/C

நகர் ஊரமைப்பு துணை இயக்குநர்.
தருமபுரி.

SECTION -AA

ELEVATION

PLAN SHOWING THE EXISTING FACTORY BUILDINGS ALTERATION WITH PROPOSED ADDITIONAL CONSTRUCTION FOR "M/s. INDUS TMT INDUSTRIES LIMITED" IN S.F. No. 251/1,251/2, 277/1A1, 277/1A2, 277/1B1, 277/1B2, 277/1C1,277/1C2, 277/1D1, 277/1D2, 277/1E1, 277/1E2, 277/2, 278/1A2, 278/1B, 278/1C, 278/1D, 285/1A2, 286/1, 286/2, 286/3, 286/4, 286/5, 286/6, 286/7, 287/1A1, 287/1A2 & 287/1B AT THALLY ROAD OF KALUKONDAPALLI VILLAGE & PANCHAYAT, THALLY PANCHAYAT UNION, DENKANIKOTTAI TALUK, KRISHNAGIRI DISTRICT.

APPLICANT	LICENSED BUILDING SURVEYOR	STRUCTURAL ENGINEER	ARCHITECT
For INDUS TMT INDUSTRIES LTD., Authorised Signatory	Er.P. Prema, D.C.E., Consulting Civil Engineer & Licensed Building Surveyor #13/89,Tank Street, Hosur HNTDA Lic.No.194/98-99 Ph:09244559114,04344-648987	Er. A. Harikumar, M.E.(Struct), AMIE, LMISTE, A.I.V., Structural Eng. / Chartered Eng. / Consulting Civil Eng. Licensed Building Surveyor, HNTDA LIC. No. 289/14, # 6G, CIVIL TEC 1st Flr, Tank Street, HOSUR - 635 109. Contact : 9524320261, 9444935817 E-mail: civiltec261@gmail.com	K. NAVANEETHAKUMAR, B.Arch Licensed Building Surveyor, HNTDA Lic. No: 264 B3/2, Bagalur Housing Board HOSUR-635 109 Mob:9042034789,9994237894

RPAD

Form IV

[See rule 5(a)]

O/C

NOTICE FOR COMPLIANCE OF PLANNING PERMISSION IN RESPECT OF UNAUTHORISED DEVELOPMENT CARRIED OUT IN CONTRAVENTION OF PLANNING PERMISSION

File no.1762/2024 KD

Date: 04.07.2024.

Notice No.01

Subject : Unauthorised Development (Industry Building) at S.f.no.251/1, 2, 277/1A1, 1A2, 1B1, 1B2, 1C1, 1C2, 1D1, 1D2, 1E1, 1E2, 278/1A2, 1B, 1C, 1D, 285/1A2, 286/1, 2, 4, 5, 6, 7 in Kalukondapalli village and panchayat, Thally panchayat union, Denkanikottai taluk, Krishnagiri District - Buildings were constructed with contravention of planning permission and without planning permission - Notice under section 56(1) of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) - Issued - Reg.

Reference : Site inspection made on 03.07.2024.

*****

Pursuant to the inspection carried out on 03.07.2024, it is found that an unauthorized development of Industry building has been carried out in the premises at S.f.no. 251/1, 2, 277/1A1, 1A2, 1B1, 1B2, 1C1, 1C2, 1D1, 1D2, 1E1, 1E2, 278/1A2, 1B, 1C, 1D, 285/1A2, 286/1, 2, 4, 5, 6, 7 in Kalukondapalli village and panchayat, Thally panchayat union, Denkanikottai taluk, Krishnagiri District in contravention of planning permission No.52/2018, dated 22.05.2018 was issued by Deputy Director of Town and Country Planning, Dharmapuri region and Planning permission no.13/2006 was issued by Deputy Director of Town and Country Planning, Vellore region.

Sl no.	Building name	Area of building as per approved plan in Sqm	Building area as per site in Sqm	Deviation with approved plan in Sqm	Remarks
1.	Factory building (Block -I) GF	3883.20	14556.00	10672.80	All the blocks were combined as single block and constructed with deviation of approved plan
	Cooling bed (Block - I) GF	1227.18	1300.00	72.82	
	Oil storage tank (Block IV) GF	40.00	60.00	20.00	
	Factory building (Block - XIV) GF	17426.47	6682.00	(-)10744.47	
2.	Building with OHT (GF)	-	279.00	279.00	Constructed without planning permission
3.	Labour quarters -1 GF	-	192.00	192.00	
4.	Labour quarters -2 GF	-	540.50	540.50	
	Labour quarters -2 FF	-	540.50	540.50	
	Labour quarters -2 SF	-	540.50	540.50	

The Photographs of the development taken during the site inspection are enclosed.

You are hereby required to secure compliance with the building planning permission No. 52/2018, dated 22.05.2018 was issued by Deputy Director of Town and Country Planning, Dharmapuri region and Planning permission no.13/2006 was issued by Deputy Director of Town and Country Planning, Vellore region. The above works to be carried out within 30 days from the date of receipt of this notice.

If the compliance of the permission has not been secured within the specified period, appropriate action will be taken under sub-section (5) of section 56 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972), for demolition of alternation of any building or works or carrying out of any building or other operations as it may consider necessary, without any further notice.

You are also requested to discontinue the use of the building within 30 days from the date of receipt of this notice.

If the owner or occupier has not discontinued the use of land or building within the specified period, appropriate action under sub-section (2-A) of section 56 of the said Act will be initiated by locking and sealing of the subject premises.

O/c

Deputy Director,
District Town and Country Planning,
Krishnagiri District, Hosur.

04/7/24

To :-
M/s. Indus TMT Industries Limited,
No.251/1, Kappakal road, Uliveeranapalli,
Kalukondapalli village,
Denkanikottai taluk,
Krishnagiri District – 635114.

அனுப்பப்பட்டது
(இணைப்புகளுடன்)
10-07-2024
10/7/24
அனுப்புகை எழுத்தர்

Copy to :-
1. Block Development Officer,
   Thally Panchayat union,
   Denkanikottai Taluk,
   Krishnagiri District.

2. The President,
   Kalukondapalli panchayat,
   Denkanikottai taluk,
   Krishnagiri District.